GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2985 TO BE ANSWERED ON 15th MARCH, 2016

LEAKAGES IN PDS

2985. SHRI RAJAN VICHARE: SHRI C.S. PUTTA RAJU: SHRI KONDA VISHWESHWAR REDDY: SHRI MATI KAVITHA KALVAKUNTLA: SHRI MATI KAVITHA KALVAKUNTLA: SHRI ANOOP MISHRA: SHRI VINAYAK BHAURAO RAUT: SHRI VINAYAK BHAURAO RAUT: SHRI DEVAJIBHAI G. FATEPARA: SHRI DEVAJIBHAI G. FATEPARA: SHRI SANJAY DHOTRE: SHRI SANJAY DHOTRE: SHRI P.K. BIJU: SHRI P.K. BIJU: SHRI PRATHAP SIMHA: SHRI SANGANNA AMARAPPA: SHRI SATYAPAL SINGH: SHRI RAHUL SHEWALI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether a large number of cases regarding irregularities and diversion of various items have been reported under the Public Distribution System (PDS) recently in certain States, if so, the details thereof indicating the number of cases reported and the items diverted during the last three years State-wise;

(b) whether any investigation has been conducted in this regard, if so the details and outcome thereof; and

(c) whether steps have been taken or any new model has been introduced to check corruption and bring transparency in functioning of PDS, if so, the details and the result thereof?

ANSWER

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) : Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over and monitoring of functioning of Fair Price Shops (FPSs) rest with the concerned State/UT Governments.

There have been reports about irregularities in implementation of TPDS in certain regions/States in the country. As and when complaints are received by the Government from individuals and organizations as well as through press reports, they are sent to State/UT Governments concerned for inquiry and appropriate action. A statement indicating State-wise number of complaints on TPDS received in the department from 2013 to 2016 (upto January, 2016) is at Annexure -I.

(b): In order to maintain supplies and securing availability and distribution of essential commodities, Public Distribution System (Control) Order, 2001 and TPDS(Control) Order, 2015 have been notified. Both control orders mandate the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. An offence committed in violation of the provisions of both these Order is liable for penal action under the Essential Commodities Act, 1955. Reports are being sought periodically from State/UT Governments regarding irregularities in TPDS and action taken on such cases by them under relevant clauses of PDS(Control) Orders. State-wise details regarding action taken by States/UTs during the last three years and current year are at Annexure-II.

(c): Department of Food and Public Distribution has implemented a Plan on Scheme 'End-to-end Computerisation of TPDS Operations' under 12th Five Year Plan (2012-17) on cost sharing basis with the States/UTs. Cabinet Committee on Economic Affairs (CCEA) approved Component-I of the Scheme in October, 2012 with funding requirement of Rs. 884.07 crore during 2012-17, which includes Government of India's share of Rs. 489.37 crore and States/UTs share of Rs. 394.70 crore. Costs are being shared on 90:10 basis in respect of North Eastern States and on 50:50 basis with other States/UTs. Component-I of the Scheme comprises activities, namely, digitization of ration cards/beneficiary and other databases, computerisation of supply-chain management, setting up of transparency portals and grievance redressal mechanisms. The Department conveyed administrative approval for the scheme to all States/UTs on 10.12.2012. National Informatics Centre (NIC) is the technical partner under the scheme. Ration Cards have been completely digitized in all States/UTs except Himachal Pradesh. AADHAR seeding has been achieved for more than 45% of total number of Ration Cards. 21 States/UTs have started online allocation of Food Grains. Grievance Redressal Mechanism/Toll Free Telephone number for Grievance Redressal has also been put in place in all State/UTs.

TPDS (C) Order 2015 provides that all Targeted Public Distribution System related records shall be placed in the public domain and kept open for inspection to the public in the manner as may be prescribed by the State Government.

Every local authority, or any other authority or body, as may be authorised by the State Government, shall conduct or cause to be conducted, periodic social audits on the functioning of Targeted Public Distribution System, and cause to publicise its findings and take necessary action, in such manner as may be prescribed by the State Government.

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ANNEXURE REFERRED TO IN REPLY TO PART (A) OF THE UNSTARRED QUESTION NO. 2985 DUE FOR ANSWER ON 15.03.2016 IN THE LOK SABHA

STATEMENT: COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC FROM 2013 TO 2016 (upto 31.01.2016)

S. No.	State/UT	2013	2014	2015	2016
1	Andhra Pradesh	3	4	8	-
2	Arunachal Pradesh	-	1	1	-
3	Assam	-	5	34	1
4	Bihar	32	55	106	4
5	Chhattisgarh	3	3	6	-
6	Delhi	37	78	113	2
7	Goa	-	-	-	-
8	Gujarat	4	16	8	-
9	Haryana	11	26	35	2
10	Himachal Pradesh	-	-	4	1
11	J&K	-	-	5	-
12	Jharkhand	8	16	32	-
13	Karnataka	6	6	16	-
14	Kerala	1	1	16	3
15	Madhya Pradesh	17	7	17	1
16	Maharashtra	20	25	48	4
17	Manipur	2	1	6	-
18	Meghalaya	1	2	7	-
19	Mizoram	-	-	-	-
20	Nagaland	-	3	-	-
21	Orissa	3	8	22	3
22	Punjab	6	5	10	-
23	Rajasthan	18	31	33	-
24	Sikkim	0	-	-	-
25	Tamil Nadu	9	7	22	1
26	Telangana	-	-	10	-
27	Uttarakhand	2	8	24	1
28	Uttar Pradesh	92	137	197	21
29	West Bengal	7	11	32	1
30	Chandigarh	-	3	6	-
31	D& N Haveli	-	1	-	-
32	Puducherry	-	-	-	-
	TOTAL	282	460	818	45

ANNEXURE -II

ANNEXURE REFERRED TO IN REPLY TO PART (B) OF UNSTARRED QUESTION NO. 2985 DUE FOR ANSWER ON 15.03.2016 IN THE Lok SABHA

(As compiled 31.12.2015)

Statement showing results of action taken by the State/UT Governments under relevant clauses of PDS/TPDS (Control) Orders from January 2012 to December, 2015.

SI. No	Name of the State/UT	Year	Number of inspections	Number of raids conducted	Number of persons arrested/	Number of FPS Licenses suspended/ Cancelled/
					prosecuted/ convicted	Show cause notices issued/FIR lodged
1	Andhra Pradesh	2012	*	*	*	*
		2013	5450	103	00	66
		2014	*	*	*	*
		2015	*	*	*	*
2	Arunachal	2012	0	12	0	00
	Pradesh	2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
3	Assam	2012	650	258	00	32
		2013	501	162	00	14
		2014	*	*	*	*
		2015	*	*	*	*
4	Bihar	2012	73629	101	38	10358
		2013	32698	61	4	3984
		2014	*	*	*	*
		2015	*	*	*	*
5	Chhattisgarh	2012	3033	253	11	104
		2013	7726	792	64	244
		2014	*	*	*	*
		2015	*	*	*	*
6	Delhi	2012	29	00	00	28
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
7	Goa	2012	334	00	00	23
		2013	403	02	00	52
		2014	357	27	00	57
		2015	130	03	00	22
8	Gujarat	2012	15637	00	45	209
		2013	13911	00	87	310
		2014	8887	00	46	243
		2015	5770	00	11	281
9	Haryana	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
10	Himachal	2012	31109	00	02	00
	Pradesh	2013	21814	00	02	04
		2014	9635	00	00	08
		2015	3138	00	00	3252/-

11	Jammu &	2012	*	*	*	*
	Kashmir	2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
12	Jharkhand	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
13	Karnataka	2012	64484	784	69	59
		2013	71613	444	94	170
		2014	39239	424	196	263
		2015	39516	441	82	285
14	Kerala	2012	110840	6760	02	127
		2013	83493	15683	00	139
		2014	92638	22427	02	115
		2015	15847	2828	00	14
15	Madhya Pradesh	2012	97846	16910	19	2323
		2013	251262	4092	71	4092
		2014	*	*	*	*
		2015	*	*	*	*
16	Maharashtra	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
17	Manipur	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
18	Meghalaya	2012	992	28	00	06
		2013	729	26	00	03
		2014	681	34	00	04
		2015	*	*	*	*
19	Mizoram	2012	338	223	00	03
		2013	204	107	00	00
		2014	242	147	00	00
		2015	166	103	00	00
20	Nagaland	2013	69	03	00	01
20	Nagalallu	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
21	Odisha	2013	00	31197	131	1229
~ 1	Cuisila	2012	00	27740	80	1229
		2013	*	*	*	*
		2014	*	*	*	*
22	Punjab	2013	*	*	*	*
~~		2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2013		-		3/-

23	Rajasthan	2012	00	279	335	00
23	Rajastriari	2012	00	125	170	00
		2013	*	*	*	*
		2014	*	*	*	*
24	Sikkim	2013	*	*	*	*
24	JINNIII	2012	00	00	00	00
		2013	*	*	*	*
		2014	*	*	*	*
25	Tamil Nadu	2013	184677	10290	2340	00
25	Tallill Nauu	2012	175705	9196	2008	00
		2013	218293	8949	53	00
		2014	180520	7700	25	00
26	Tripuro	2015	180520		00	780
26	Tripura			392 671	87	
		2013	10150			1254
		2014	9843	403	20	431
~ 7		2015	5560	212	01	223
27	Uttarakhand	2012	2953	1477	7	16
		2013	10897	1683	11	101
		2014	2236	00	01	15
		2015	*	*	*	
28	Uttar	2012	76458	19226	976	5302
	Pradesh	2013	9220	00	311	1807
		2014	8226	00	261	1906
		2015	*	*	*	*
29	West	2012	15436	452	01	1213
	Bengal	2013	17284	302	04	1840
		2014	22769	75	01	1401
		2015	7680	52	00	462
30	A&N	2012	316	00	00	17
	Islands	2013	126	00	00	00
		2014	*	*	*	*
		2015	*	*	*	*
31	Chandigarh	2012	00	00	00	00
		2013	00	00	10	00
		2014	*	*	*	*
		2015	*	*	*	*
32	D&N	2012	*	*	*	*
	Haveli	2013	08	02	00	00
		2014	06	02	00	00
		2015	*	*	*	*
33	Daman & Diu	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
34	Lakshadweep	2012	00	00	00	00
		2013	*	*	*	*
		2014	*	*	*	*
		2014				

...4...

35	Puducherry	2012	385	770	161	00
		2013	1026	520	49	01
		2014	2206	670	13	00
		2015	511	175	00	00
Total		2012	689891	89415	4137	21830
		2013	714220	61711	3052	15310
		2014	415258	33158	593	4443
		2015	258838	11514	119	1612
Grand Total=			2078207	195798	7901	43195
2012	2+2013+2014+2015					

* Information not provided
